

[Shri B. S. Murthy]

a copy of the Punjab State Faculty of Ayurvedic and Unani Systems of Medicine (Amendment and Validation) Ordinance, 1966 (No. 3 of 1966) promulgated by the Governor of Punjab on the 3rd June, 1966, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 5th July, 1966, issued by the President, in relation to the State of Punjab.

[Placed in Library, See No. LT-6905/66.]

NOTIFICATION UNDER KERALA LAND
CONSERVANCY ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. No. 289/66 published in Kerala Gazette dated the 2nd August, 1966, making certain amendment to the Kerala Land Conservancy Rules, 1958, under sub-section (2) of section 13 of the Kerala Land Conservancy Act, 1957, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[Placed in Library, See No. LT-6906/66.]

13.06 hrs.

COMMITTEE ON PETITIONS

MINUTES OF TWENTY-THIRD SITTING

Shri Thirumala Rao (Kakinada): I beg to lay on the Table a copy of the Minutes of the Twenty-third sitting of the Committee on Petitions held during the current Session.

13.06½ hrs.

CORRECTION OF ANSWER TO S. Q.
NO. 517 RE MIS. BIRD & CO.

Mr. Speaker: Shri B. R. Bhagat.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, before he makes the statement. I draw your attention to Direction 17 by the Speaker. There must be somebody in the Department of Parliamentary Affairs or in every Ministry to ensure that the officials concerned study these Rules of procedure and Directions and comply with them. These rules and directions apply not only to us, Members, but to the Ministers also. Direction 17 reads:

“Copies of the statement proposed to be made by a Minister... shall be placed in the Notice Office half an hour before the sitting of the Lok Sabha on the day on which the statement is to be made, for the information of members.”

This is because after the statement has been made, under sub-direction (3), the Speaker may permit members to ask supplementary questions which are strictly relevant to the subject matter of the correction made by the Minister. Since we have not seen the statement, we are unable to ask supplementaries.

Mr. Speaker: This is simply a correction.

Shri Hari Vishnu Kamath: This is an important matter concerning Bird and Company. We should have got copies of that. Otherwise, how can we ask questions?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I am sorry. Usually copies are sent.

Shri Hari Vishnu Kamath: He has been a Member of the Lok Sabha for the last 15 years. He should know the rules and directions.